

State vs. Sanjay Naresh Prajapati
FIR no. 72/2021
PS Preet Vihar
U/s 408/420/120-B IPC

22.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Prashant Sharma, ld. Counsel for the applicant/
accused.
IO SI Lokesh through VC.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 17.03.2021. It is further submitted that applicant/accused was not even an employee of the complainant company at the relevant time and there are many contradictions as regards the involvement of the applicant/accused in the present case in the contents of the FIR itself. It is further submitted that applicant/accused has no links with the co-accused persons as he was only a manager of the complainant company. It is further submitted that investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

On the other hand, bail application is opposed by the Ld. APP stating that investigation is still going on and applicant/accused is the main

culprit being the manager of the company Ayaan Finserve India Pvt. Ltd and as such, bail application be dismissed.

I have heard the submissions and perused the reply. I have heard the submissions and perused the record.

There is allegations against the applicant/accused that being the manager of the complainant company i.e. Ayaan Finserve India Pvt. Ltd, he conspired with the other co-accused persons by getting the loan disbursed from the complainant company in lieu of fake gold thereby causing wrongful loss to the complainant company and wrongful gain to himself. During the course of investigation, IO has also seized the call recordings regarding the conversation between applicant/accused and other co-accused persons regarding the discussion as regards the commission and fake gold. Total around 59 fake loan transactions have been carried out. The investigation is still going on. Co-accused persons are yet to be arrested. Considering the grave and serious nature of allegations, no ground to grant bail to the applicant/accused is made out. **The bail application is accordingly dismissed.**

Copy be given dasti to the ld. Defence counsel.

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ACMM (EAST)/KKD/22.04.2021

State vs. Sanjeev Kumar
FIR no. 0369/2021
PS New Ashok Nagar
U/s 379 IPC

22.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. D.K. Santoshi, ld. Counsel for the applicant/accused.

Submissions heard. Reply perused.

As per the reply of the IO, the accused has already been released by the SHO concerned u/s 169 Cr.P.C.

In view of aforesaid reply, ld. Counsel for the applicant/accused seeks permission to withdraw the aforesaid application. Permission granted.

Bail application is hereby dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

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